

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No.425/9/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.10.2019**

Name of the Company: Nuvoco Vistas Corporation Ltd.
V/s.
Northway Spaces Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNAL P VAISHNAV	ADV	Respondent	
2.	Vibhor Chopra	Adv.	Petitioner	

ORDER

The Parties are represented through their respective Counsel(s).

The Counsel for the Petitioner is requested for some time to file rebuttal documents, in pursuance to reply filed by the Respondent.


The Permission is granted.

The Petitioner to file rebuttal document(s) within **two** weeks by serving an advance copy to the Respondent.

The Counsel for the Respondent informed that there is a possibility of settlement.

List the matter on 25.10.2019 for hearing or for reporting settlement, if any.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 14th day of October, 2019.